

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH  
AT CHENNAI**

**MA No 03 OF 2023  
IN  
OA No 91 OF 2020**

**IN THE MATTER OF:**

**Venkatapathi Raja Yenumula**

..... Applicant

**Vs**

**Union Of India & 16 Ors**

.... Respondents

**REPORT FILED BY THE COLLECTOR 14<sup>TH</sup> RESPONDENT**

**DATE – 18.04.2025**



**M/s MADHURI DONTI REDDY  
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH**

**A.P. POLLUTION CONTROL BOARD**

**#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.**

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI**

**Miscellaneous Application No. 3 of 2023  
in  
Original Application No.91 of 2020**

**IN THE MATTER OF:**

Venkatapathi Raja Yenumula  
H.No. 2-232, Kesevadasupalem  
RAZOLU Taluka, Sakhinetipalli Mandal,  
Eastgodavari District, Andhra Pradesh-533252  
Mobile No. 9528345678 & +44 7837 200953  
Mail id: rajavr.smile@gmail.

...Petitioner/Applicant

**VS**

**1. Union of India**  
Through its Secretary,  
Ministry of Environment, Forest & CC  
Indira Priyadarshini Bhavan,  
Jorbagh, New Delhi-110003  
Mail: secy-moef@nic.in  
Phone: 011- 24695262, 24695265  
And 16 others

..... Respondents/Respondents

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It is certified that all the documents contained in the above annexure are true copies.

Date: 16.04.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI**

**MISCELLANEOUS APPLICATION No. 3 of 2023  
in  
ORIGINAL APPLICATION No.91 of 2020**

**IN THE MATTER OF:**

**VENKATAPATHI RAJA YENUMULA**

H.No. 2-232, Kesevadasupalem  
RAZOLU Taluka, Sakhinetipalli Mandal,  
Eastgodavari District, Andhra Pradesh-533252  
Mobile No. 9528345678 & +44 7837 200953  
Mail id: rajavr.smile@gmail.com ...Petitioner/Applicant

**VS**

**1. UNION OF INDIA**

Through its secretary,  
Ministry of Environment, Forest & CC  
Indira Priyadarshini Bhavan,  
Jorbagh, New Delhi-110003  
Mail: secy-moef@nic.in  
Phone: 011- 24695262, 2469526

**2. UNION OF INDIA**

Through its secretary,  
Ministry of Mines  
Sastry Bhavan,  
New Delhi-110001  
Mail: secy-mines@nic.in  
Phone: 011- 23385173

**3. NATIONAL INSTITUTE OF OCEANOGRAPHY**

Rep. by its Regional Director  
176, Lawsons Bay Colony  
Vishakhapatnam-530017  
Mail: gpsmurty@nio.org  
Phone: 8912543595

**4. STATE OF ANDHRA PRADESH**

Rep. by its Chief Secretary  
Interim Government Complex  
Velagapudi, Guntur District  
Andhra Pradesh-522503  
Mail: [cs@ap.gov.in](mailto:cs@ap.gov.in), Ph: 08632444461

**5. STATE OF ANDHRA PRADESH**

Rep. by its Principal Secretary  
Department of Mines and Geology  
Interim Government Complex  
Velagapudi, Guntur District  
Andhra Pradesh-522503  
Mail: [directormines@yahoo.co.in](mailto:directormines@yahoo.co.in)  
Phone: 08662882170

**6. STATE OF ANDHRA PRADESH**

Rep. by its Principal Secretary  
 Department of Agriculture and Animal Husbandry,  
 Secretariat, Velagapudi, Guntur District,  
 Andhra Pradesh-522503  
 Mail: comag@nic.in  
 Phone: 8886614898

**7. ANDHRA PRADESH COASTAL ZONE MANAGEMENT AUTHORITY**

Rep. by its Chairman,  
 Chalamvari Street, Kasturibaipeta  
 Vijayawada-520010  
 Mail: apczma2016@gmail.com  
 Phone: 0866-2463200.

**8. CENTRAL POLLUTION CONTROL BOARD**

Through Member Secretary  
 Parivesh Bhawan, CBD- Cum Office Complex  
 East Arjun Nagar, Delhi-110032  
 Mail: mscb.cpcb@nic.in  
 Phone: 22307078.

**9. ANDHRA PRADESH POLLUTION CONTROL BOARD**

Rep. by its Member Secretary  
 D.No. 33-26-14/D2,  
 Near Sunrise Hospital, Pushpa Hotel Centre  
 Chalamvari Street, Kasturibaipet, Vijayawada  
 Andhra Pradesh – 520010  
 Mail: membersecy@appcb.gov.in  
 Phone: 08662463202

**10. ANDHRA PRADESH SPECIAL ENFORCEMENT BUREAU**

(Liquor & Sand)  
 Rep. by its Director General of Police/Ex Officio  
 Chief Secretary/Commissioner  
 Andhra Pradesh Police Head Quarters  
 Mangalagiri, Guntur District, AP-522502  
 Mail: dgp@appolice.gov.in  
 Phone: 0863-2340445.

**11. ANDHRA PRADESH STATE DISASTER**

Management Authority  
 Rep. by its Managing Director  
 Genius JR Towers, D.No:21/2B, Pathuru Cross  
 Road Centre, Kunchanpalli (PO), Tadepalli Mandal,  
 Guntur District, Andhra Pradesh.PIN-522501.  
 Phone : +91 8645246600,  
 Email Id: [seocapsdma@ap.gov.in](mailto:seocapsdma@ap.gov.in)

**12. ANDHRA PRADESH TOURISM DEVELOPMENT CORPORATION**

Rep. by its Managing Director  
 5th Floor, Stalin Corporate Office  
 Industrial Estate, Vijayawada-520007  
 Phone: 866-2571393, 9848007025.

**13. COMMISSIONER OF FISHERIES**

Rep. by its Managing Director  
 Bandar Road, Poranki, Vijayawada-521137  
 Mail: comfishap@gmail.com  
 Phone: 08662584553.

**14. DISTRICT COLLECTOR AND MAGISTRATE**

Konaseema Ambedkar District (Previously East Godavari)  
 Andhra Pradesh-533001  
 Mail: collector-ksm@ap.gov.in

**15. SUPERINTENDENT ENGINEER**

Irrigation Circle, Dawalaiswaram  
 Rajahmandry, AP-533125  
 Mail: se\_dowl@yahoo.co.in  
 Phone: 08832417419.

**16. STATE OF ANDHRA PRADESH,**

Rep by its Spl. Chief Secretary,  
 Department of Environment, Forest  
 4th Block, Ground Floor  
 Room No. 268, AP Secretariats  
 Velagapudi, Guntur District.

**17. COASTAL AQUACULTURE AUTHORITY**

Union Ministry of Fisheries, Animal Husbandry  
 and Dairying 5th Floor, Integrated Office Complex for  
 Animal Husbandry and Fisheries Department,  
 Nandanam, Chennai – 600 035, Tamilnadu  
 Mail: caaheadoffice@caa.gov.in  
 Phone No. 044-2435 3502

..... Respondents/Respondents

**Submission of Action Taken Report by the Respondent No.14**

I, Mahesh Kumar Ravirala, S/o Narasaiah, Aged 37 years, Resident of Amalapuram of newly formed Dr. B.R. Ambedkar Konaseema District, Occ: Collector and District Magistrate, Dr. B.R. Ambedkar Konaseema District do hereby solemnly affirm and sincerely state on oath as follows:

1. I am the 14<sup>th</sup> Respondent herein and as such I am well acquainted with the facts of the case and as a part of compliance with the order dated.04-09-2024 passed by Hon'ble National Green Tribunal, Chennai against the unauthorized Aquaculture Practices & illegal Sand mining in Razole constituency area.

  
 COLLECTOR  
 Dr.B.R.Ambedkar Konaseema Dist  
 AMALAPURAM

Wherein this Hon'ble National green Tribunal, Chennai vide order dated 04-09-2024 passed in Miscellaneous Application No.03 of 2023(SZ)IN Original Application No.91 of 2020 has directed in...

**ORDER**

1. Though the order was passed as early as on 18.07.2022 and the Miscellaneous Application was failed on 11.03.2023, even after a passage of two years, the State Authorities have not complied with the directing given in the Original Application.
2. The learned counsel appearing for the authorities would request some more time to comply with the orders. Accordingly, the time is granted till 30.09.2024 to comply with the order and to file their compliance report, failing which, the MoEF & CC will be directed to cause an inspection and find out the reason for the failure of the authorities for not implementing the order. If the order is not complied with, appropriate action will be taken against the concerned officials under Section 26 of the National Green Tribunal Act, 2010.
3. Post the matter on **30.09.2024** for final hearing.

Again the matter was posted on 22.04.2025.

In this regard it is submitted that Sri Venkatapathi Raja Yenumala R/o. Kesavadasupalem of Sakhinetipalli madal of Konaseema had filed a complaint in National Green Tribunal, Chennai., vide Original Application Number.91/2020 against to the illegal and unauthorized Aqua Farms that causing environmental threat, up on the complaint the NGT had delivered an order by directing the Official respondents to take action against to the unauthorized Aqua Farms. In response to the Order of NGT the Collector and District Magistrate, Dr. B.R. Ambedkar Konaseema District instructed the concerned executing Officers to take action as per the orders, as a part of complying the NGT orders, the Tahsildar and Fisheries development Officer both in combined issued notices from time to time to these Unauthorized Aqua farmers to stop the Unauthorized Aqua culture and some demolitions are also done with available funds.

  
COLLECTOR  
Dr.B.R.Ambedkar Konaseema Dist  
AMAI APIIDAM

It is submitted that upon the orders issued on 04-09-2024 the National Green Tribunal, Chennai, the Collector and District Magistrate, Dr. B.R. Ambedkar Konaseema District had conducted several meetings with concerned Revenue, Fisheries and APEPDCL Officials and instructed them to conduct survey for identification of Unauthorized Aqua farms and instructed to take action as per the rules and norms.

It is submitted as instructions issued for survey, the survey teams have identified 438 Nos. Unauthorized Aqua farms in 3 mandals i.e Sakhinetipalli, Malkipuram and Mamidikuduru Mandals, where the NGT orders has to implement. The Collector & District Magistrate instructed the implementing officers to start the demolition work from abandon ponds, on humanity and Socio economic point of view, short period of Time was given to the culture ongoing ponds till harvest. In order to submit the Action Taken Report to National Green Tribunal, Chennai, the demolition process of Unauthorized Aqua farms was started since 20-09-2024.

In this regard it is submitted that the NGT orders are implemented collectively by Revenue, Fisheries and APEPDCL departments, all the departments have participated for the demolition process. Regarding the status, in Mamidikuduru Mandal out of 193 Aqua ponds 80 Nos were demolished and the balance to be demolished is 113 Nos, regarding Malkipuram Mandal out of 39 Aqua Ponds total 39 were demolished and about Sakhinetipalli Mandal out of 206 ponds only 19 are completed. The Aqua Farmers of Antarvedi Devasthanam & Kara villages of Sakhinetipalli Mandal and Gogannamatham village of Mamidikuduru Mandal have resisted the demolition activity at large number, saying that all the lands belong to said Aquaculture ponds are their own & zeroth and so many zeroth lands of them were already submerged in Sea year by year particularly during Tsunami effect in December, 2005. All these farmers are small farmers as their average pond area is less than 2 acres (total area of 206 ponds is around 450 acres only). Moreover, it is submitted due to the saline nature of the soil there is no possibility for raising of Paddy or Ground Nut or any other Horticulture crops for their Livelihood except Aqua farming. As per the statistical records available with the concerned mandals, no such crops are recorded for the last 15 years due to the unsuitable nature of soil. The progress details of demolition is submitted here under.

Sl. No	Name of the Mandal	Total Nos Ponds to be Demolished	Demolished till date	Balance to be demolished	Remarks
1	Mamidikuduru	193	80	113	Farmers resisted and approached NGT
2	Malkipuram	39	39	0	completed
3	Sakhinetipalli	206	19	187	Farmers resisted and approached NGT

  
**COLLECTOR**  
 Dr.B.R.Ambedkar Konaseema Dist  
 AMAI APURAM

However, it is submitted collective action will be initiated against to the unauthorized Aqua farms which are within 200 meters and no consideration will be given, and farms from 200 to 2000 meters consideration will be given for licensed farms. The DLIC (District Level Implementation Committee) meeting was conducted on 24-03-2025 and instructions are issued to ground level officers conduct awareness camps to register the unauthorized Aqua farms which are eligible for license with Fisheries Department.

The reasons submitted hereunder for delaying the implementation of Orders issued by Hon'ble NGT

1. Fishermen who are practicing Aquaculture in CRZ area are agitating that they lose livelihood.
2. They are approaching Hon'ble High Court in different groups for Stay orders and causing lot of confusion to the officials in implementation to decide the ponds to be demolished immediately and ponds to be exempted for time being in view of court cases.
3. Though notices are issued to the farmers and Tom tom was made, farmers who harvested earlier again stocking Shrimp seed & Fish seed.
4. All the encroached farmers are poor and threatening the Government Officials that they get suicide if ponds are demolished as they are getting livelihood through Aquaculture practices in illegal ponds from last 10 to 30 years.

Hence, in view of the above circumstances submitted supra, we therefore submit to the Hon'ble NGT may be pleased to consider the Action Taken Report by the 14<sup>th</sup> respondent i.e., Collector and District Magistrate, Dr. BR. Ambedkar Konaseema District and issue appropriate orders deemed to fit for the justice.

Solemnly affirmed and signed before me  
his name in my presence  
on this 16<sup>th</sup> day of April, 2025

  
Advocate

  
COLLECTOR  
Dr.B.R. Ambedkar Konaseema Dist  
ANALAPURAM

**VERIFICATION**

I, Mahesh Kumar Ravirala, S/o Narasaiah, Aged 37 years, Resident of Amalapuram of newly formed Dr. B.R. Ambedkar Konaseema District Occ: Collector and District Magistrate, Dr. B.R. Ambedkar Konaseema District, do hereby verify and state that the contents of the above paras of the affidavit are true and correct to the best of my knowledge and belief, based on information and records available.

Hence verified on this 16<sup>th</sup> day of April, 2025

  
Deponent  
**COLLECTOR**  
Dr.B.R.Ambedkar Konaseema Dist  
**AMALAPURAM**

## Demolition Photos of Unauthorized Tanks







